

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 350/02041/2015

Date of order : 13.1.2016

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member

RAHIMA BIBI

VS

UNION OF INDIA & ORS.

For the applicant : Mr.M.Karim, counsel
Sk. Sh. Malla, counsel

For the respondents : None

O R D E R (ORAL)

Heard ld. Counsel appearing for the applicant. None appeared for the respondents despite notice. Affidavit-of-service is taken on record.

2. This matter is taken up in the Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both sides.

3. The applicant who is admittedly the first wife of the deceased employee, as would be evident from the communication dated 31.5.12 by the DRM, was granted 50% of family pension and rest 50% being shared by the second wife of the deceased employee, namely Akia Bibi. The applicant being the first wife would seek employment assistance on compassionate ground for herself. She made a representation dated 11.9.15 before the DRM and Sr.DPO seeking such employment assistance which is yet to be disposed of.

3. Ld. Counsel for the applicant submitted that he would be satisfied if a direction was given to the respondents to consider the pending representation in a time bound manner.

4. Since an innocuous prayer has been made seeking consideration of the representation and no fruitful purpose will be served by asking for a reply unless the respondents themselves considered the prayer of the applicant, the

OA is disposed of with a direction upon the respondent No.4 or any other competent authority to look into the grievance of the applicant and consider the representation in accordance with law and pass a reasoned and speaking order within three months from the date of communication of this order.

5. If nothing stood in the way, appropriate benefits would be released to the applicant within one month thereafter.

6. It is made clear that I have not gone into the merits of the matter and all points are kept open for consideration by the respondents.

7. The OA is accordingly disposed of.

8. No order is passed as to costs.

(BIDISHA BANERJEE)
MEMBER (J)

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